1	2	3	4	5
Madhya Pradesh	28.75	23.00	5.00	4.00
Orissa	18.00	18.00	4.00	4.00
Punjab	33.36	9.68	5.50	4.00
Rajasthan	29.21	19.54	5.00	-
Tamil Nadu	30.00	21.43	4.00	4.00
West Bengal	27.35	19.16	4.00	4.00
Uttar Pradesh	26.55	17.23	4.04	-
Uttaranchal	25.00	21.00	4.02	-

Note: Include CST, Cess, Additional Tax & VAT Concession.

Does not include Entry Tax, Irrecoverable Taxes, VAT on dealer commission and VAT on Entry Tax if any.

Delhi Government has reduced Sales Tax on Diesel from 20\% to 12.5% effective 20th July 2010.

Goa: Sales Tax on Petrol and Diesel reduced by 2% and on LPG reduced to Nil effective 17th July, 2010.

Bihar: Sales Tax on PDS Kerosene reduced from 12.50% to 4.00% effective 12th July, 2010.

## Impact of US sanctions on Indian Oil Companies

2542. DR. K.P. RAMALINGAM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government had asked the State-owned oil companies such as Oil and Natural Gas Corporation (ONGC), Indian Oil Corporation (IOC), Gas Authority of India Limited (GAIL) etc. to seek legal advice on the impact of the US sanctions on their present and future investments in Iran;

(b) if so, the details thereof and whether Government has also expressed that the fresh US sanctions would directly affect Indian companies and India's energy security; and

(c) if so, the details thereof and initiatives proposed by Government in this connection?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) Yes, Sir.

(b) and (c) In June 2010, Ministry of Petroleum & Natural Gas advised ONGC Videsh Ltd to seek legal opinion with regard to the impact of U.S./UN/ other economic sanctions on investment opportunities in Iran. While Iran continues to be India's second biggest crude oil supplier and there is no adverse impact of various economic sanctions on the supply of crude oil from Iran to India, the impact of economic sanctions on investment opportunities pursued in Iran, is being examined. The next India-Iran Joint Working Group meeting to discuss all bilateral issues in the hydrocarbon sector is to be held.

## Setting up BNRGSKs equipped with IT

2543. SHRI RAVI SHANKAR PRASAD:

## SHRI RAM JETHMALANI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that it has been decided to set up Bharat Nirman Rajiv Gandhi Sewa Kendras (BNRGSKs) equipped with information technology in around 2.5 lakh Panchayats of the country under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);

(b) if so, the details thereof;

(c) whether expenditure of this scheme has been estimated before implementing the same; and

(d) if so, the amount of expenditure and the time limit fixed for completion of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Construction of Bharat Nirman Rajiv Gandhi Sewa Kendra (BNRGSK) as Village Knowledge Resource Centre and Gram Panchayat Bhawan at Gram Panchayat level has been included as a permissible activity in para 1 of Schedule 1 of the Act vide Notification dated 11.11.2009.

(c) and (d) The Ministry has issued guidelines for construction of BNRGSK. As per the guidelines, overall cost of the BNRGSK at Gram Panchayat level should not exceed Rs. 10.00 lakh